

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:880

ANSWERED ON:24.11.2009

INTRODUCTION OF HIGH SECURITY REGISTRATION PLATES FOR 3/4 WHEELERS

Aaron Rashid Shri J.M.; Dhruvanarayana Shri R.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has a proposal to introduce High Security Registration Plates(HSRP) vehicles in the country;
- (b) if so, the details thereof;
- (c) the details of the process/policy for implementing HSRP in the country;
- (d) whether the aspects relating to the instalation of HSRPs alongwith the method of price calculations of HSRPs on vehicle owners were studied before introducing the same in the country;
- (e) if so, the details thereof;
- (f) whether there is vast difference of prices of HSRPs in different States; and
- (g) if so, the reasons therefor and the steps taken by the Government to bring about uniformity in all the States in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a) to (c) The Ministry of Road Transport & Highways had amended rule 50 of the Central Motor Vehicles Rules, (CMVR), 1989 on 28th March, 2001 to prescribe fitment of High Security Registration Plates (HSRP) in all categories of new as well as in-use motor vehicles. The role of Central Government was to notify the standards and specifications of High Security Registration Plates, notify the testing agencies that are to test the plates and accord type approval to the vendors and to notify the date of implementation. Implementation of the scheme in accordance with the rules framed by the Central Government is the responsibility of the States/U.T. The States are also to select the vendors from among those who have been given Type Approval certificate by the testing agencies authorized by the Government.

(d) to (g) Installation of HSRP on motor vehicles has to be ensured by the States/UTs. Since the scheme has to be implemented by the States/UTs, it is their responsibility to negotiate the price of HSRP with the vendors. Any method to calculate the price of HSRP would need to be devised by the concerned States and not by the Central Government.